

In The Central Administrative Tribunal  
Calcutta Bench

(OA 878 of 1997)

MA 349 of 2001

MA 325 of 2001

CPC 30 of 2000

Present : Hon'ble Mr. B.P. Singh, Administrative Member

Hon'ble Mr. M.L. Chauhan, Judicial Member

V.K. Agarwal

- VS -

R. R. Board

For the Applicant : Mr. P.K. Arora, Counsel

For the Respondents: Ms. K. Banerjee, Counsel

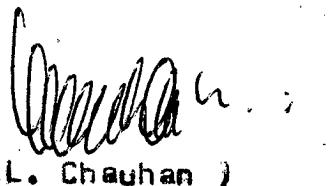
Heard on : 14-02-2002

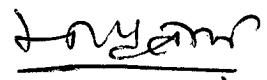
Date of Order : 14-2-2002

ORDER

M.L.CHAUHAN, JM

MA 349 of 2001 has already been disposed of vide order dated 23-8-2001. On consent of ld. counsel of both the parties CPC 30 of 2000 has been taken up for hearing. Shri H. Haider appeared in person and submits that he does not want to press the CPC 30 of 2000. In view of his ~~submission~~ CPC 30 of 2000 does not survive. It is disposed of accordingly as being not pressed. Similarly, MA 325 of 2001 does not survive. Hence, it is also disposed of. Id. Counsel for the respondents submits that against the review order, the department have gone before the High Court of Calcutta and the case is pending there.

  
( M.L. Chauhan )  
Member(J)

  
( B.P. Singh )  
Member(A)

DKN